



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SEVENTH SESSION**

**THE KANNADA UNIVERSITY AND CERTAIN OTHER LAWS (AMENDMENT) BILL, 2020
(LA Bill No. 34 of 2020)**

A Bill further to amend the Kannada University Act, 1991, the Karnataka Rajya Dr. Gangubai Hangal Sangeetha mattu Pradarshaka Kalegala Vishwavidyalaya Act, 2009 and the Karnataka Samskrita Vishwavidyalaya Act, 2009.

Whereas, it is expedient further to amend the Kannada University Act, 1991 (Karnataka Act 23 of 1991), the Karnataka Rajya Dr. Gangubai Hangal Sangeetha mattu Pradarshaka Kalegala Vishwavidyalaya Act, 2009 (Karnataka Act 25 of 2009) and the Karnataka Samskrita Vishwavidyalaya Act, 2009 (Karnataka Act 13 of 2010) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy-first year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kannada University and Certain other Laws (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of Karnataka Act 23 of 1991.- In the Kannada University Act, 1991 (Karnataka Act 23 of 1991) in section 7, in sub-section (1), in clause (a), the words “or suffering from leprosy” shall be omitted.

3. Amendment of Karnataka Act 25 of 2009.- In the Karnataka Rajya Dr. Gangubai Hangal Sangeetha mattu Pradarshaka Kalegala Vishwavidyalaya Act, 2009 (Karnataka Act 25 of 2009) in section 35, in sub-section (2), the words “or suffers from leprosy” shall be omitted.

4. Amendment of Karnataka Act 13 of 2010.- In the Karnataka Samskrita Vishwavidyalaya Act, 2009 (Karnataka Act 13 of 2010) in section 35, in sub-section (2), the words “or suffers from leprosy” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

In pursuance of the judgment of Hon'ble Supreme Court in W.P.(Civil) No:1151/2017, it is considered necessary to amend the Kannada University Act, 1991 (Karnataka Act 23 of 1991), the Karnataka Rajya Dr. Gangubai Hangal Sangeetha mattu Pradarshaka Kalegala Vishwavidyalaya Act, 2009 (Karnataka Act 25 of 2009) and the Karnataka Samskrita Vishwavidyalaya Act, 2009 (Karnataka Act 13 of 2010) to remove the provisions relating to the discrimination against the persons suffering from leprosy in the above said Acts.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

DR. ASHWATH NARAYAN C.N
Deputy Chief Minister and
Minister for Higher Education,
IT & BT, Science and Technology,
Skill Development, Entrepreneurship
and livelihood

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE**I. EXTRACT FROM THE KANNADA UNIVERSITY ACT, 1991 (KARNATAKA ACT 23 OF 1991)****XX****XX****XX**

7. Disqualification of membership.- (1) A person shall be disqualified for election or nomination as a member of any of the authorities of the University, if on the date of such election or nomination, he is,-

(a) of unsound mind, deaf, mute or suffering from leprosy;

XX**XX****XX****II. EXTRACT FROM THE KARNATAKA RAJYA DR. GANGUBAI HANGAL SANGEETHA MATTU PRADARSHAKA KALEGALA VISHWAVIDYALAYA (AMENDMENT) ACT, 2009 (KARNATAKA ACT 25 OF 2009)****XX****XX****XX**

35. Removal From membership of the university.- (2) The Syndicate may also by an order in writing made in this behalf, remove any person from membership of any authority of the University if he becomes of unsound mind, deaf, mute or suffers from leprosy or has applied to be adjudicated or has been adjudicated an insolvent.

XX**XX****XX****III. EXTRACT FROM THE KARNATAKA SAMSKRITA VISHWAVIDYALAYA ACT, 2009 (KARNATAKA ACT 13 OF 2010)****XX****XX****XX**

35. Removal From membership of the university.- (2) The Syndicate may also by an order in writing made in this behalf, remove any person from membership of any authority of the University if he becomes of unsound mind, deaf, mute or suffers from leprosy or has applied to be adjudicated or has been adjudicated an insolvent.

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